

### Payment of Pension

5406. SHRI RAJENDRA AGNIHOTRI : Will the Minister of FOOD be pleased to state :

(a) the number of cases of non payment of pension/ gratuity etc. of the employees of the Food Corporation of India (FCI) pending for more than one year;

(b) whether FCI, Zonal Office (North) has received some representations from Asstt. Manager (QC) in this regard during the last two years;

(c) if so, the reasons for the delay in the payment of their dues; and

(d) the measures taken or proposed to be taken by the Government for the speedy disposal of such cases ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :  
(a) As on 20.8.1996, 52 cases were pending for payment of pension/Death Cum Retirement Gratuity for more than one year. Out of these, 22 cases have already been forwarded to the concerned Pay & Accounts Offices for payment.

Details of thirty remaining cases are :

(i) Court cases	9
(ii) Non-availability of service records	12
(iii) Incomplete documents of the claimants	5
(iv) Others	4
Total	30

(b) and (c) Yes, Sir. Two retired Asstt. Managers (QC) had made representations. One case has been returned by Pay and Accounts Office in April, 96 for meeting certain deficiencies. The other case was held up for want of final fixation of salary on promotion in the rank of the Deputy Manager.

(d) Government instructions on finalisation of pension cases are very clear. FCI has been following these instructions. However, some times non-availability of service records, pending court cases, contrary claims by legal heirs of the deceased and options being under dispute, etc. retard the process of timely finalisation of the cases.

### Termination of Telecom Employees in Madhya Pradesh

5407. SHRIMATI SUMITRA MAHAJAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that in 1990 about 1000 casual labourers were terminated from service from the

Telecommunication Department in Madhya Pradesh, however, the court has given the verdict to re-employ them, inspite of that they are not taken back on their jobs resulting into agitation by Group-D employees of the department; and

(b) if so, action taken by the Government in the matter ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) and (b) The information is being collected and will be laid on the Table of the House.

### Hindustan Copper Limited

5408. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of MINES be pleased to state :

(a) whether the Hindustan Copper Limited have any proposal to invest about 1577 crores on a capacity expansion of its existing plants;

(b) if so, the details thereof, location-wise;

(c) the reaction of the Government thereto ; and

(d) the time by which these are likely to be implemented ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d) Hindustan Copper Limited (HCL) proposes to invest on its projects as under :

(i) Invest about Rs. 506 crores on Expansion of Khetri Smelter and Refinery Plant at Rajasthan from its existing capacity of 31,000 to 1,00,000 tpa;

(ii) About Rs. 700 crores on development of underground mine at Malanjkhand Copper Project in Madhya Pradesh; and

(iii) About Rs. 300 crores on development of Chapri-Sidheswar Deposit at Indian Copper Complex at Ghatsila, Bihar.

The implementation of their proposals will depend mainly upon availability of financial resources.

### Alumina Plants in Andhra Pradesh

5409. SHRI AYYANNA PATRUDU  
SHRI NAMDEO DIWATHE :

Will the Minister of MINES be pleased to state :

(a) whether the Government propose to set up some Alumina Plants during the year 1996-97;

(b) if so, the details thereof; Statewise;

(c) whether any company has shown its interest in this work; and

(d) if so, the details thereof ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) The Government does not have any proposal to set up any new public sector Alumina Plant.

(b) Does not arise.

(c) and (d) The Government have granted permission to M/s. Larsen & Toubro and Indian Aluminium Company both in the state of Orissa and to M/s. Kanduta Aluminium Company Limited in the state of Andhra Pradesh to set up 1 million tonnes per year 100% Export Oriented Alumina Plant each and to M/s. Gujarat Alkalies & Chemicals Limited in the State of Gujarat to set up 0.5 million tonnes per year export oriented Alumina Plant.

#### **Export of Sugar**

5410. DR. M. JAGANNATH : Will the Minister of FOOD be pleased to refer to the reply given to Unstarred Question No. 988 on July 18, 1996 and state :

(a) the quantity of sugar proposed to be exported to various countries during the current year, country-wise;

(b) the measures taken to ensure the delivery of quality sugar on scheduled dates;

(c) whether the Government propose to release extra 1 million tonne sugar for exports to Pakistan; and

(d) if so, the details thereof;

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) In view of the comfortable availability of sugar, Government, beginning August, 1995 have so far notified a quantity of about 10 lakh tonnes of sugar for export. This entire quantity has been sold. Of this 7.78 lakh tonnes has also been shipped. It is not possible to say how much total quantity of sugar will be exported by the end of the sugar season 1995-96, and to which destinations. However, the export destination countries so far are mainly Indonesia, Sri Lanka, Russia, Pakistan, Bangladesh, France, Yemen, U.S.A. etc.

(b) As informed by the export agency, in order to ensure delivery of quality sugar, they are drawing sugar from such factories only whose samples have been approved by internationally reputed surveyors. Besides this, sugar is also analysed by the surveyors at the time of loading and the quality of sugar which meets contractual requirement is loaded. For delivery on scheduled dates, the export agency keeps sufficient stocks at all major ports, so that the same can be loaded immediately on nomination of the vessels by the buyers.

(c) and (d) No specific releases are made for export of sugar to any country including Pakistan.

#### **Setting up of Hotels**

5411. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of TOURISM be pleased to state :

(a) whether it is a fact that the Dutch based Golden Tulip International plans to set up some hotels in India;

(b) if so, the details alongwith the proposed ventures, terms and conditions thereof; and

(c) the time by which these hotels are likely to be set up in the country ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JANA) : (a) to (c) M/s Hospitality Resort Limited, Goa, have obtained approval from the Reserve Bank of India under the automatic approval scheme for technical collaboration with M/s Golden Tulip of Holland for setting up a Beach Resort in Goa. The Reserve Bank of India has reported that the proposal involves a lump sum payment of Dutch Guilders 25,000/- and franchising and marketing/Publicity support of 3% of Gross room sales. They have no information on the time schedule.

#### **Gyan Prakash Committee Report**

5412. SHRI PRAMOD MAHAJAN : Will the Minister of FOOD be pleased to state :

(a) whether the Government have considered and re-examined the findings of the Gyan Prakash Committee report on sugar muddle;

(b) if so, the details thereof;

(c) the details of the recommendations out of them accepted and implemented so far;

(d) whether the Government propose to lay the report on the Table of the House; and

(e) if so, the time by which it is likely to be laid on the Table of the House ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) to (e) The main recommendations of the Gian Prakash Committee which was set up to enquire into sugar shortage during 1993-94 season are, to have an integrated policy on sweetners/sugar, gur and khandsari, create a buffer stock of sugar; adopt scientific forecasting and estimation methods; setting up of a Committee of Secretaries to monitor future shortage situations. It was also recommended that important decisions should be brought to the notice of PM and referred to CCP/CCEA wherever required under rules; International Commodity markets should be closely monitored; a common Ministry with Civil Supplies & Food as separate Departments should be formed; Code to sort out differences and resolve conflicts between Secretaries should be framed; Import and distribution of raw sugar through PDS, should be